

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

OA No. 785 of 2012  
Ambika Prasad Mansingh.... Applicant  
-Vs-  
Union of India & Ors. .... Respondents

1. Order dated 17<sup>th</sup> October, 2012.

CORAM  
**THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)**

The grievance of the Applicant is that suddenly the Respondents without any order estopped him to enter to the office and discharge his duty as part time casual laboruer notwithstanding the fact that he has been discharging such duty under the Respondents 3 and 4 since 2000. His further grievance is that repeated representations did not yield any fruitful result he has approached this Tribunal in the instant OA. But no such representation has been annexed to this OA nor the Applicant has filed any order prohibiting him to discharge his duty as part time casual labourer.

In view of the above, after hearing Mr.P.K.Padhi, Learned Counsel for the Applicant and Ms.S.Mohapatra, Learned ASC appeasing for the Respondents, after receipt of copy of this OA in advance this OA is disposed of at this admission stage by granting liberty to the Applicant to make representation to the Respondent No.3 within a period of seven days hence and upon receipt of such representation the Respondent No.3 shall consider and dispose of the same in a well reasoned order and communicate to the Applicant

4

within a period of 45 days from the date of receipt of such representation and till such time the applicant should be allowed to work if he is still working.

As prayed for by the Learned Counsel for the Applicant copy of this order along with OA be sent to the Respondent No.3 at his cost for which learned Counsel for the Applicant undertakes to deposit the postal requisite within three days hence.

  
(A.K. Patnaik)  
Member(Judl.)